

pensioners of the Assam Oil Company, Digboi;

(b) whether these pensioners have been deprived of the benefit of increased rate of pension due to them;

(c) whether they have also been denied their due medical facilities; and

(d) by when they will be paid their enhanced pension as per direction of the Central Government issued in 1968?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) From time to time the erstwhile Assam Oil Company received petitions for enhancing the pensions due to the increase in the cost of living. After the take-over of Assam Oil Company Limited, only one such petition has been received.

(b) There is no provision for enhancement of pension in the erstwhile Assam Oil Company Pension Fund Rules.

(c) Pensioners are not entitled to medical facilities.

(d) This Department is not aware of any directions issued by the Central Government in 1968 prescribing enhanced pension to such Oil Companies.

Services Rules in Oil India Limited, Dulliajan

2289. SHRI AJIT KUMAR SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the promotion policy in Oil India Limited, Dulliajan and whether it is strictly followed by the management;

(b) whether there are any Service Rules in Oil India Limited, Dulliajan;

(c) whether employees have been harassed by the management in the matter of transfers and promotion; and

(d) whether the present management has also restored to favouritism in the matter of recruitment?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a)

As per the promotion policy of O.I.L. vacancies in the executive cadre of the Company are normally filled by promotion of suitably qualified candidates from within the organisation, failing which the vacancies are filled up by direct recruitment through advertisements in the national press or by obtaining the services of competent personnel on deputation. This policy is strictly followed by the Management.

(b) Yes, Sir.

(c) No, Sir.

(d) No, Sir.

Top 20 Industrial Houses

2290. SHRI LAKHAN SINGH; SHRI SUNDER SINGH BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total assets, turn-over and profits of the top 20 Industrial Houses during each of the last three years;

(b) the names of the companies which are under the control of each one of them along with the names of their products being marketed; and

(c) the foreign exchange earned by each House in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) A statement is attached indicating the requisite information. [See Appendix CXXI, Annexure No. 74].

(b) and (c) Each of these Industrial Houses has a number of companies under its control and their total number may be around 400. The various products manufactured and marketed by them run into thousands. Compilation, collation and tabulation of this voluminous information would need very considerable effort, time and expenditure. This information may, however, be available in the published annual accounts of the companies.

Transfer of Judges

2291. SHRI ARVIND GANESH KULKARNI:

SHRI SHRIDHAR WASUDEO DHABE:

SHRI G. C. BHATTACHARYA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have revised the policy regarding the transfer of Judges to suit the observations made by the Supreme Court; and

(b) whether Government have also assessed and analysed the Supreme Court and if so, what is the policy now accepted by Government?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The matter is under the consideration of Government.

World Bank aid for Ramagundam Power Project

2292. SHRI U. R. KRISHNAN: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that world bank is giving aid for the Ramagundam Power Station;

(b) whether it is also a fact that Ramagundam Power Station has cancelled the agreement entered into with Andhra Pradesh Electricity Board because the world bank has felt that return for investment is very low; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir. The World Bank is providing assistance of 250 million US dollars for the 3X200 MW units and 300 million US dollars for the 3X500 MW units of the Ramagundam Super Thermal Power Station.

(b) No, Sir.

(c) The question does not arise.

ग्यारह बड़े औद्योगिक घरानों की पूंजी और आस्तियों की तुलना में आय की विषमता

2293. श्री हुसमदेव नारायण यादव : क्या विधि, न्याय और कंपनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1981 के आरम्भ और अन्त में बिड़ला, टाटा, मफतलाल, थापर, जे के० सिवानिया, सिधिया, बांगूर, साहू जैन, मोदी, श्रीराम और सूरजमल नागरमल द्वारा संचालित वारीवार में कुल पूंजी और आस्तियों का मूल्य क्या था ;

(ख) 1981 के अन्त तक उनकी पूंजी और आस्तियों में कितने प्रतिशत वृद्धि हुई ; और

(ग) आय की विषमता को मिटाने के लिये क्या कदम उठाये गये हैं ?

विधि न्याय और कंपनी कार्य मन्त्रालय में राज्य मंत्री (श्री ए० ए० रहीम) : (क) से (ग) 1981 के आरम्भ